

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
AT PUNE

APPEAL NO. 44 OF 2025

M/S URJA STONE QUARRY

... APPELLANT

VERSUS

STATE IMPACT ASSESSMENT

AUTHORITY, GUJARAT AND ORS

... RESPONDENTS

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PUNE

DATE : 25/03/2026



ADVOCATE FOR APPELLANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNA

WESTERN ZONE BENCH, PUNE

AT PUNE

APPEAL NO. 44 OF 2025

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ADDITIONAL REPLY ON
BEHALF OF THE APPELLANT

MAY IT PLEASE THE HON'BLE TRIBUNAL

The Appellant above-named most respectfully submits this reply along with supporting documents to clarify the factual position regarding the mining lease and the status of the road in its vicinity:

1. The Appellant submits that the present Appeal has been filed by the Appellant impugning the order dated 11th March 2025. The Appellant submits that vide the said order, the Respondent No.1 was pleased to reject the application for reappraisal of the Environmental Clearance of the Appellant. The sole reason for rejection of the application was that there is a public road at a distance of 200 meters from the lease of the Appellant and thus it did not meet the distance criteria (**Pg No.19 of the Appeal Paper Book**).

2. The Appellant submits that the office of the Executive Engineer vide his letter dated 21st January 2026, which was in response to the letter dated 5th January 2026 of the Respondent No.1 has certified that the road is a private road and not a public road. Copy of the letter dated 21st January 2026 alongwith its English Translation of the Executive Engineer is annexed hereto and marked as ANNEXURE – A-1. The Appellant submits that a similar certificate was issued 26th December 2024. Copy of the certificate dated 26th December 2024 is annexed hereto and marked as ANNEXURE – A-2.
3. The Appellant submits that the Office of Road and Building Department, Vyara, District Tapi has issued a certificate to the Appellant dated 12th March 2026. In the said certificate it has clarified that the nearest road from the northern side of the lease is at 325 meters and Balapur-Putali Road is 370 meters away from southern side of the lease. Copy of the certificate dated 12th March 2026 and its English translation is annexed hereto and marked as ANNEXURE-A-3.
4. The Appellant submits that the Sarpanch of Rajkuva Group Gram Panchayat has issued a certificate to the Appellant dated 12th March 2026. In the said certificate the Sarpanch of Rajkuva Group Gram Panchayat has clarified that the distance of the quarry from the main road is approximately 325 meters on one side and about 350 meters on the other side. It is further clarified that the said road is no obstruction or inconvenience being caused to the villagers or public due to the quarry operations. Copy of the certificate dated 12th February 2026 and its English translation is annexed hereto and marked as ANNEXURE-

- A-4. The Appellant further submits that the Gram Panchayat on 7th December 2024 (**Pg 168-169 of the Appeal Paper Book**) had issued a certificate stating that it is not a public road and is only used for private purposes of the Appellant.
5. The Appellant submits that there is also difference between the geographical co-ordinates (longitude and latitude) of Appellant's Mining Lease and District Survey Report of Tapi. Copy of the Chart of geographical location and Google Image is annexed hereto and marked as **ANNEXURE-A-5**.
6. The Appellant submits that in view of the above-supported documents and clarifications, it is established that the road in the vicinity is private and not a public thoroughfare, and the Respondent No.1 has taken a decision based on incorrect and erroneous geographical co-ordinates. Thus, it is prayed that the impugned order may be quashed and set aside and the case be remitted back to the Respondent No.1 to consider it from the stage of reappraisal of the application for grant of EC in view of the documents submitted above. The Appellant submits that this Hon'ble Tribunal in a batch of cases has passed a similar order on 9th December 2025. Copy of the order dated 9th December 2025 is annexed hereto and marked as **ANNEXURE – A-6**.
7. The Appellant submits that this Hon'ble Tribunal in the similar matter which was heard on 13th February 2026, in the said matter the Appellant (Jadvaji Raviji Vekharia) submitted certificate from Deputy Executive Engineer's Office, Panchayat R & B Sub.-Division, Bhuj and in the said matter this Hon'ble Tribunal on the basis of the said certificate set aside

the Impugned order and Appeal was allowed. The Appellant submits that the present matter is of similar nature. Copy of the order dated 13th February 2026 is annexed hereto and marked as ANNEXURE – A-7.

Date: 23/03/2026

Place: Pune

A handwritten signature in blue ink, appearing to read 'D. K. Kulkarni', followed by three dots.

Advocate for Appellant

IN THE HON'BLE NATIONAL GREEN TRIBUNA
WESTERN ZONE BENCH, PUNE

AT PUNE

APPEAL NO. 44 OF 2025

M/S URJA STONE QUARRY
APPELLANT

VERSUS

STATE IMPACT ASSESSMENT
AUTHORITY, GUJARAT AND ORS
RESPONDENTS

I, Mr. CHAUDHARI TEJAS AMARSINH, Ressi- A-1, SARITA NAGAR SOCIETY, VYARA, TA.VYARA, DIST-TAPI adult, Occupation.: business, having address at Re-appraisal Area- 0.83.93 Survey no. -59/1 Paiki (Pvt. land), Village Bamnamal Najik Taluka- Vyara District- Tapi, State- Gujarat do hereby state on solemn affirmation as under: -

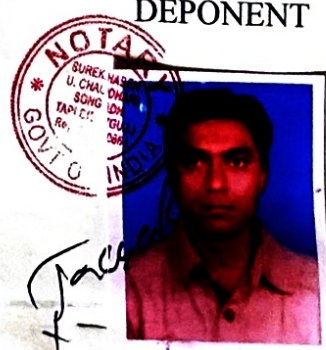
I am the authorized signatory of the Appellant above named and responsible for day to day administration of my business. As such, I have gone through the memo of Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Vyara on 25 day of March 2026.



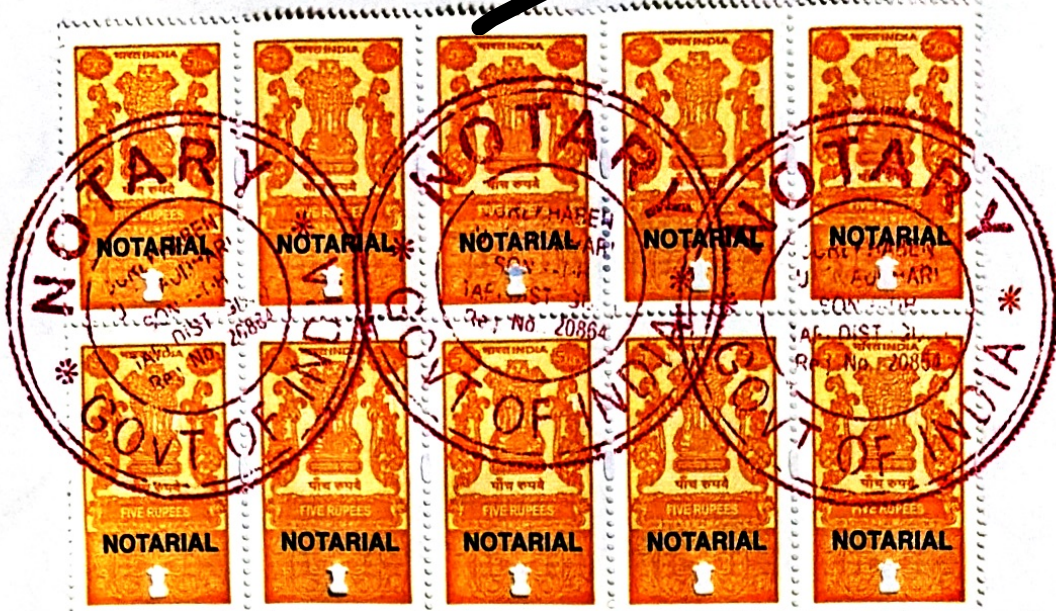
BEFORE ME
S.U.
SUREKHABEN U. CHAUDHARI
ADVOCATE & NOTARY
SONGADH, TAPI DIST. (GUJ.)
GOVT. OF INDIA

Register Serial No. 1036/2026
Date: 25/03/2026
My Commission Expired
on 09-March-2030



Tejasa

DEPONENT



NOTICE

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- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
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- For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઈલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબંધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઈલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.

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કાર્યપાલક ઇજનેરશ્રીની કચેરી,

પંચાયત (મા X મ) વિભાગ, તાપી-વ્યારા

બ્લોક નં. ૧૦, પહેલો માળ, જિલ્લા સેવા સદન પાનવાડી તા.વ્યારા જિ.તાપી પીન:૩૯૪૬૫૨

EMail Id : exepantapi@gmail.com

જા.નં./જિ.પં./બાંધકામ/વશી-^{૪૦૦} ૨૦૨૬

તા. ૧૭/૦૧/૨૦૨૬

પ્રતિ,

તેજસ અમરસિંહભાઈ ચૌધરી

ઊર્જા સ્ટોન ક્વોરી

બામણામાલનજીક,

તા.વ્યારા, જિ.તાપી.

ANNEXURE-A-1

વિષય :- એન.ઓ.સી.આપવા બાબત

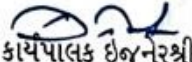
સંદર્ભ :- (૧) આપશ્રીનો તા.૧૬/૦૧/૨૦૨૬નો પત્ર

(૨) STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY GUJARAT No.SEIAA/guj/gen-195/9/2026
Dt.05/01/2026

(૨) નાયબ કાર્યપાલક ઇજનેરશ્રી, પંચાયત (મા.મ.) પેટા વિભાગ, વ્યારાનો પત્ર ક્રમાંક

જા.નં./૧૨૬/ ૨૦૨૬ તા.૧૬/૦૧/ ૨૦૨૬

જય ભારત સહ ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે, સંદર્ભ-૧ થી આપશ્રી દ્વારા એન.ઓ.સી. ની માંગણી કરેલ છે. ઉક્ત રોડ બાબતે જણાવવાનું કે, બામણામાલનજીક ગામે આવેલ પ્રાથમિક શાળાથી ઊર્જા સ્ટોન ક્વોરી તરફ જવાનો રસ્તો જે ખાનગી માલિકીનો છે અને નકશોમાં દર્શાવ્યા મુજબ બાલપુર ખુંટાડીયા રોડ (એમ.ડી.આર.) થી અલગ છે. એ મુજબનું પ્રમાણપત્ર આપવામાં આવે છે.


કાર્યપાલક ઇજનેરશ્રી,
પંચાયત (મા.મ) વિભાગ,
તાપી-વ્યારા

ENGLISH TRANSLATIONS OF ANNEXURE-A-1**Office of the Executive Engineer**

Panchayat (R&B) Division, Tapi-Vyara Block No. 10, First Floor, Jilla Seva Sadan,
Panwadi, Ta. Vyara, Dist. Tapi. PIN: 394652 **Email Id:** exepantapi@gmail.com

No./Ji.Pa./Construction/Vashi/400/2026

Date: 21/01/2026

To,

Tejas Amarsinhbhai Chaudhary
Urja Stone Quarry
Bamnamalnjhik, Ta. Vyara, Dist. Tapi.

Subject: Regarding issuance of N.O.C. (No Objection Certificate)

Reference:

1. Your letter dated 16/01/2026.
2. STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
GUJARAT No. SEIAA/guj/gen-195/9/2026 Dt. 05/01/2026.
3. Letter from the Deputy Executive Engineer, Panchayat (R&B) Sub-division,
Vyara, Letter No. 129/2026 dated 19/01/2026.

With Jai Bharat and reference to the above subject, you requested an N.O.C. via reference (1). Regarding the said road, it is to be informed that the road leading from the **Primary School in Bamnamalnjhik village towards Urja Stone Quarry is under private ownership**. As shown in the maps, it is separate from the **Balpur Khuntadiya Road (M.D.R. - Main District Road)**. This certificate is issued accordingly.

(Signed)

Executive Engineer

Panchayat (R&B) Division, Tapi-Vyara





सत्यमेव जयते

कार्यपालक इंजनेरश्रीनी कचेरी
पंचायत(मा.म.) विभाग तापी-व्यारा
ब्लोक नं.१० प्रथमभाण,शुद्धा सेवा सदन



सत्यमेव जयते

पानवाडी, ता.व्यारा ज.तापी

ज.नं./जि.पं./बांधकाम/ वशी- ५०५५/२०२४

ता.२५.१२.२०२४

प्रति,
तेजस अ. चौधरी,
डिर्जन स्टोन क्वोरी
जामलामालनजुक,
ता. व्यारा, जि. तापी

ANNEXURE-A-2

विषय:- એન.ઓ.સી. આપવા બાબત.
સંદર્ભ :- (૧) આપશ્રીનો તા. ૦૯.૧૨.૨૦૨૪નો પત્ર
(૨) નાયબ કાર્યપાલક ઈજનેરશ્રી, પંચાયત (મા.મ.) પેટા વિભાગ, વ્યારાનો પત્ર ક્રમાંક
જા.નં./૨૨૮૨/૨૦૨૪ તા. ૨૦.૧૨.૨૦૨૪

જય ભારત સહ ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે સંદર્ભ-૧થી આપશ્રી દ્વારા એન.ઓ.સી.ની માંગણી કરેલ છે. ઉક્ત રોડ બાબતે જણાવવાનું કે, જામલામાલનજુક ગામે આવેલ પ્રાથમિક શાળાથી પ્રભાત સ્ટોન ક્વોરી અને ડિર્જન સ્ટોન ક્વોરી તરફ જવાનો રસ્તો જે ખાનગી માલિકીનો છે અને નકશામાં દર્શાવ્યા મુજબ બાલપુર ખુંટાડીયા રોડ (એમ.ડી.આર.) થી અલગ છે. જે બાબતનું પ્રમાણભરત આપવામાં આવે છે.

કાર્યપાલક ઈજનેર
પંચાયત (મા.મ) વિભાગ
તાપી-વ્યારા



Executive Engineer Office
Panchayat (R. & B.) Division Tapi-Vyara
Block No.10 First floor, District Service Sadan
Panwadi, Ta.Vyara, Dist-Tapi.



Out No./Dis.Pan./Construction/Vashi-6055/2024

Date : 26/12/2024

ENGLISH TRANSLATIONS OF ANNEXURE-A-2

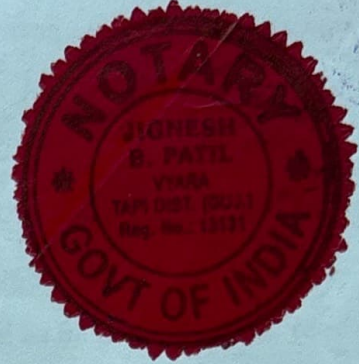
To,

Tejas A. Chaudhari

Urja Stone Quarry,

Bamnamal Najik,

Ta.Vyara, Dist-Tapi.



Subject : Matter of giving N.O.C.

Reference : (1) Your's letter dated 09/12/2024

(2) Deputy Executive Engineer shri, Panchayat (R & B)
Sub-division Vyara's letter No.Out No./2282/2024
dated 20/12/2024.

With regard to the above subject and reference it is informed that you have demand for N.O.C. with reference-1. With regard to the said road it is informed that at Bamnamal Najik village the approach road from primary school towards prabhat stone quarry & urja stone quarry which is privately owned & is different from Balpur Khutadia road (M.D.R.) as suggested in the map. A certificate is issued in that regard.

S/d

Executive Engineer

Panchayat (R&B) Division

Tapi-Vyara.

The Contents on this Certificate of N.O.C. have been translated by shri Jignesh B. Patil, who appeared and admitted before me that this document is the true and correct translation of the original

I have attested on 27th day of March year 2025

Place VYARA, Tapi Dist. Serial No. 346 of 2025

JIGNESH B. PATIL
ADVOCATE & NOTARY
GOVT. OF INDIA

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કાર્યપાલક ઇજનેર
કાર્યાલય, જિલ્લો: તાપી-વ્યારા

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બ્લોક નં.૧૦, જિલ્લા સેવા સદન,
પાનવાડી,તા.વ્યારા,જિ.તાપી-૩૯૪૬૫૦
ફોન.નં. (૦૨૬૨૬) ૨૨૦૪૧૮
ફેક્સ નં. (૦૨૬૨૬) ૨૨૦૪૧૯
Email- rnbtapi@yahoo.in

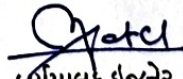
જાનં.સીબી/૬૫૫ /૨૦૨૬
તા. ૧૨ /૦૩ /૨૦૨૬

પ્રતિ,
તેજસ અમરસિંહ ચૌધરી, પ્રોપાયટરશ્રી,
ઉર્ન સ્ટોન ક્વોરી,
બામણમાળ નજીક, વ્યારા,
જિ.તાપી-વ્યારા

ANNEXURE-A-3

- વિષય :- ઉર્ન સ્ટોન ક્વોરી જાહેર રસ્તાથી ૨૦૦ મીટરમા આવેલ નથી તે અંગે પ્રમાણપત્ર આપવા બાબત.
સંદર્ભ :- (૧) આપશ્રીની તા.૧૨/૦૩/૨૦૨૬ની અરજી
(૨) સરપંચશ્રી, રામકુવા જુથ ગ્રામ પંચાયત, જિ.તાપી-વ્યારાનાઓના તા.૧૨/૦૨/૨૦૨૬નો પત્ર
(૩) નાયબ કાર્યપાલક ઇજનેરશ્રી, વ્યારા (મા.મ.) પેટા વિભાગ, વ્યારાના પત્રકમાંક:- પીબી/વ્યાર/૨૯૫/૨૬ તા.૧૨/૦૩/૨૦૨૬

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, આપશ્રીની સંદર્ભિત પત્ર - ૧ની અરજી થી જણાવ્યાનુસાર તાપી ડિસ્ટ્રીક્ટ સબ-ડિસ્ટ્રીક્ટ અને તાલુકા વ્યારાના મોજે.બામણમાળ નજીક ગામના જુના રેવેન્યુ સર્વે નં.૩૯ જેનો નવો બ્લોક નં.૫૯/૧ વાળી ઔદ્યોગિક હેતુ માટેની બિનખેતીની જમીન ઉર્ન સ્ટોન ક્વોરી આવેલી છે. ઉક્ત ઉર્ન સ્ટોન ક્વોરી જાહેર રસ્તાથી ૨૦૦ મીટરના અંતરે આવેલ નથી તે અંગે પ્રમાણપત્ર આપવા સંદર્ભિત પત્ર - ૧થી માંગ કરેલ છે. જે અન્વયે સંદર્ભિત પત્ર - ૨ તેમજ સંદર્ભિત પત્ર - ૩ને ધ્યાને લેતા જણાવવાનું કે સદરહુ ઉર્ન સ્ટોન ક્વોરીથી ઉત્તર દિશા તરફ આવેલ ઘાટ સાંકળી ગ્રામ્ય માર્ગ ૩૨૫ મીટર અંતરે આવેલ છે. તેમજ સદરહુ ઉર્ન સ્ટોન ક્વોરીથી દક્ષિણ દિશા તરફ આવેલ બાલપુર ખુટાડીયા જાહેર રોડ ૩૫૦ મીટર અંતરે આવેલ છે. જે અત્રેની કચેરીએથી ખાતરી કરી આપવામા આવે છે. જે આપશ્રીને જાણ થવા સાફ.


કાર્યપાલક ઇજનેર

તાપી (મા.મ.) વિભાગ
વ્યારા

નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, વ્યારા (મા.મ.) પેટા વિભાગ, વ્યારા તરફ જાણ સાફ.

ENGLISH TRANSLATIONS OF ANNEXURE-A-3

Executive Engineer
Office, District: Tapi-Vyara
394650

Symbol
of
Satyame
v Jayte

Block No.10, Jilla Seva sadan,
Panwadi, Ta.Vyara, Dist.Tapi-

Phone No. (02626) 220418
Fax No. (02626) 220419

Email- rnbtapi@yahoo.in

Outward No.CB/655/2026
Date 12/03/2026

To,

Tejas Amar Singh Choudhary, Proprietor,
Urja Stone Quarry,

Bamnamal Najik, Vyara,
Dist. Tapi-Vyara

Subject:- Matter of issuing a certificate stating that the Urja Stone Quarry is not located within 200 meters of a public road.

Reference :- (1) Your application dated 12/03/2026

(2) Letter of Sarpanch, Ramkuva Juth Gram Panchayat and Talati
Dist.Tapi-Vyara dated 12/02/2026

(3) Executive Engineer, Vyara (M.M.) Sub-Division, Vyara,
Letter No. PB/Vyara/295/26 dated 12/03/2026

In accordance with the above subject, it is to be informed that, as per your application in reference letter - 1, in the old revenue survey no. 39 of the village near Moje. Bamanmal Najik of Tapi District Sub-district and Taluka Vyara, the new Block no. 59/1 is the non- Agriculture land for industrial purposes, Urja Stone Quarry. It is demanded in reference letter-1 to issue a certificate that the said Urja Stone Quarry is not located at a distance of 200 meters from the public road. Accordingly, taking into account the reference letter-2 and reference letter-3, it is to be informed that the Dhat Sankli Public Road towards the north from the said Urja Stone Quarry is located at a distance of 325 meters. Also, the Balpur Khutadia Public Road towards the south from Urja Stone Quarry is at a distance of 350 meters. Which is confirmed by this office. It's good that you know that.



Executive Engineer
Tapi (Ma.M.) Department
Vyara

Copy sent to Additional Deputy Executive, Vyara (Ma.M.) Sub-Division, Vyara for
information.



રામકુવા જૂથ ગ્રામ પંચાયત

મુ. પો. રામકુવા, તા. વ્યારા જિ. તાપી

સરપંચશ્રી : દક્ષાબેન વિજયભાઈ ચૌધરી
મો. : ૯૫૮૬૭૦૪૭૩૭




નં. :

તારીખ : ૧૫/૦૨/૨૦૨૩

ANNEXURE-A-4

મેંને રામકુવા જૂથ ગ્રામ પંચાયત તરફની લખી જણાવિમ કે.

માની ઉર-ટીકર એજ ઉર-ટીકર અને તામુકા વ્યારાના મોંને
 જામકામાળ ગજક ગામના કુળા વેલ્લુ સેવે વં. ૩૪ જેનો તથા
 ઉલોક નં. ૫૪/૨ વાળી વ્યોજગાઈ દેણું માટેની તજબ ખેતીની જમાન
 જેણું કુલેજલ છે. આર ૨-૩૬-૦૦ વ્ય. મ. પેંકી ૦-૩-૯૩ છે
 આરે માં ઉનાં સ્ટોન ઉલોરી વ્યારેલ છે. આર જમાનની સ્થળ
 માજકની ઉરતા આર જમાનની કમલ દેશા ઉરખ મારના અંતરી
 દાટ આજળી કરેરે સીડ આલિમ છે. તથા મેંની દુકાડા દેશા
 તરફે ઉપો માર ના અંતરી જામુર પુરણીયા કરેરે સીડ આલેલ
 છે. આર જમાનની માજકી રુજર ખાગી ઉરીવે સલ્લુ દામમા
 લખા આલિમ છે.


 તલાટી કમ મંત્રી
 રામકુવા જૂથ ગ્રામ પંચાયત
 તા. વ્યારા જિ. તાપી

દક્ષાબેન વી. ચી.
 સરપંચશ્રી
 રામકુવા જૂથ ગ્રામ પંચાયત
 તા. વ્યારા જિ. તાપી



ENGLISH TRANSLATIONS OF ANNEXURE-A-4

Ramkuva Juth Gram Panchayat

At & Post: Ramkuva, Taluka: Vyara, District: Tapi

Sarpanch: Daxaben Vijaybhai Chaudhary

Mobile: 95867 04737

Outward No.

Date: 12/02/2026



Moje Ramkuva Juth Gram Panchayat has written that, old revenue survey no.39 of the village Moje Bamnaman Najik of Tapi District Sub-District and Taluka Vyara, its new block no. 59/1 is non-agricultural land for industrial purposes, whose area is 2-36-00 sq.m. Out of which in 0-83-93 sq.mtr., Urja stone quarry is located. While measuring the location of the said land, there is a public road connecting Village Dhat Sankli at a distance of 325 meters towards the north of the said land. And there is a public road from Balpur Khutadia public road at a distance of 350 meters towards the south of it.

The above example has been certified after personally verifying the measurement of the said land in person.

Signature

Talati-cum-mantri

Ramkuva Group Gram Panchayat

Ta. Vyara, Dist. Tapi

Signature




Sarpanch

Ramkuva Group Gram Panchayat

Ta. Vyara, Dist. Tapi



ANNEXURE-A-5

Sr. No.	PROPOSAL NO	DISTRICT	NAME AND ADDRESS	LAT LONG AS PER THE PARIVESH PORTAL			LAT LONG AS PER THE MINING PLAN			LAT LONG AS PER THE DSR			Remarks
1.	501985	Tapi	M/s Urja Stone Quarry, C/o Shri Tejas Amarsingh Chaudhary Village- Bamnamal Najik, Taluka- Vyara, Dist- Tapi. (Gujarat).	1	21°00'44.7"N	73°22'28.2"E	1	21°00'44.7"N	73°22'28.2"E	1	21°00'42.29"N	73°22'24.30"E	Parivesh Portal & Mining Plan Coordinates are Same But DSR Coordinates change
				2	21°00'45.2"N	73°22'28.2"E	2	21°00'45.2"N	73°22'28.2"E	2	21°00'40.32"N	73°22'28.73"E	
				3	21°00'43.4"N	73°22'24.4"E	3	21°00'43.4"N	73°22'24.4"E	3	21°00'41.85"N	73°22'29.40"E	
				4	21°00'45.1"N	73°22'25.8"E	4	21°00'45.1"N	73°22'25.8"E	4	21°00'43.67"N	73°22'28.37"E	
				5	21°00'42.9"N	73°22'29.2"E	5	21°00'42.9"N	73°22'29.2"E	5	21°00'44.00"N	73°22'28.28"E	
													



Item No.3.1+

ANNEXURE-A-6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

APPEAL NO.33 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.34 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.35 OF 2025 (WZ)****I.A. NO.227 OF 2025 (WZ AND I.A.NO.849 OF 2025**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.36 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.37 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.38 OF 2025 (WZ)

M/S Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.39 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.40 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.41 OF 2025 (WZ)

M/s. SRG Stone LLP
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.42 OF 2025 (WZ)

Rajnikant Bhikabhai Desai
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.43 OF 2025 (WZ)

Mr. Hasmukhlal M. Shah
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.45 OF 2025 (WZ)

M/s. Prabhat Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.46 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.47 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.48 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.49 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.67 OF 2025 (WZ)

M/s. Umiya Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.68 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.69 OF 2025 (WZ)

M/s. Shree Ram Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.70 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.72 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.73 OF 2025 (WZ)

Mr. Devanandbhai Ramabhai Kandoriya
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.74 OF 2025 (WZ)

M/s. Simandhar Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.75 OF 2025 (WZ)

M/s. Krishna Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.77 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.78 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.83 OF 2025 (WZ)

M/s. Shiva Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.84 OF 2025 (WZ)

M/s. Ekta Metals
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.85 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.86 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.87 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.88 OF 2025 (WZ)

M/s. Shreyas Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.89 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.90 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.92 OF 2025 (WZ)

Raijibhai Laxmanbhai Parmar

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.93 OF 2025 (WZ)

Mr. Vikrambhai B. Parmar & Mr. Jitendrasinh B. Jadeja

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.94 OF 2025 (WZ)

Mr. Parsotamdas Devsibhai Patel

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND**APPEAL NO. 95 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal No. 96 OF 2025 (WZ)**

Vishnubhai Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal No. 97 OF 2025 (WZ)**

Thakor Gopalbhai Kalubhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL No. 98 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.99 OF 2025 (WZ)

Jigarbhai Avinash Brahmbhat

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.100 OF 2025 (WZ)

Patel Subhaschandra Ji Jeshingbhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.101 OF 2025 (WZ)

Sainath Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.102 OF 2025 (WZ)

Vinodbhai Gordhanbhai Hirpara

SEIAA, Gujarat
VersusAppellant
Respondents

AND
APPEAL NO.103 OF 2025 (WZ)

Jay Jalaram Stone Quarry
VersusAppellant
 SEIAA, Gujarat
Respondents

AND
APPEAL NO.116/2025 (WZ)

M/s Arbuda Quarry Works
VersusAppellant
 SEIAA, Gujarat & Anr.
Respondents

AND
APPEAL NO.120 OF 2025 (WZ)

Himanshu Ramniklal Shah
VersusAppellant
 SEIAA, Gujarat
Respondents

AND
APPEAL NO.121 OF 2025 (WZ)

Himanshu Ramniklal Shah
VersusAppellant
 SEIAA, Gujarat

....Respondents

AND**APPEAL NO.122 OF 2025 (WZ)**

Rajnikant Gordhanbhai Chaniyara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**APPEAL NO.155 OF 2025 (WZ)
I.A. NO.202 OF 2025 (WZ) &
I.A. NO.203 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.156 OF 2025 (WZ)
I.A. NO.200 OF 2025 (WZ) &
I.A. NO.201 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.157 OF 2025 (WZ)
I.A. NO.198 OF 2025 (WZ) &
I.A. NO.199 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.124 OF 2025 (WZ)**

Jay Antibhai Mohanbhai Mevada

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal NO.152 OF 2025 (WZ)
I.A. NO.197 OF 2025 (WZ)**

Prajapati Maneklal Bhikabhai

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**Appeal NO.153 OF 2025 (WZ)
I.A. NO.212 OF 2025 (WZ)**

Devjibhai Galbabbhai Korot

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

Date of hearing : 09.12.2025**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**Appellants : Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait
Gokhale, AdvocateRespondents : Mr. Maulik Nanavati, Advocate for R-1/SEIAA in all Appeals
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC in
all Appeals

ORDER

1. In compliance with our previous order dated 01.12.2025, Mr. Maulik Nanavati, learned counsel, representing respondent No.1 – SEIAA, states that they have filed a report in the form of an affidavit dated 08.12.2025, stating that re-appraisal was done on the basis of information and documents submitted by the appellants in all these appeals. During the time of appraisal, the new documents, contentions or submissions and record generated after the decision, were found to be out of scope of consideration of SEAC and SEIAA. The appellants have shown errors in geographical positioning (latitude and longitude) of their mining area and demonstrated that there is variation in the correct geographical coordinates of their leased area within which they are conducting mining and the geographical coordinates given in District Survey Report (DSR) while describing their lease area. The appellants have placed visual images of defined areas being markedly different when plotted on terrestrial maps/cadastral maps by feeding the geographical coordinates as stated in the mining plan. On the strength of pictorial material, the appellants have contended that the application of proximity criteria by the regulatory authority, even if the distance parameter of 200/100 meters is accepted as applicable and reasonable, would return erroneous results because of the mismatch in the geographical positioning or the location of their mining area. Therefore, a suggestion is given that suitable directions may be issued to District Geologist to again visit the mining area of the appellants and earmark the exact location of the mining area. The District Geologist may make suitable corrections, if so required, in the locational description of the mining areas. Post completion of this exercise by the District Geologist, the regulatory

authority i.e. SEIAA and SEAC shall re-appraise the environmental clearances granted to the appellants by the District Environment Impact Assessment Authority (DEIAA).

2. It is further mentioned in the report of SEIAA that since it does not have the authority in law to review and revise its own decision, this Tribunal may pass appropriate order directing the appellants to submit fresh application via PARIVESH and direct for physical inspection of the mining sites by the District Geologist and require the regulatory authority i.e..SEIAA to appraise afresh the application of environmental clearance on the basis of factual material as may be collected by the District Geologist.

3. A copy of this report/affidavit has been served on the learned counsel for the appellants, who does not want to file any rejoinder to this affidavit.

4. After having gone through the aforesaid affidavit/report of respondent No.1 – SEIAA, we proceeded to hear this matter finally today only.

5. The appellants in all these appeals (56 in number, stated above), seek quashing of the order dated 01.01.2025 passed by respondent No.1 – SEIAA, whereby they have rejected the Environmental Clearances granted to them by DEIAA for mining, on the ground that the lease area was situated in the riverbed of various rivers and road, which were not found in compliance with the distance criteria prescribed by this Tribunal (Principal Bench) in the order dated 30.09.2020 passed in Original Application No.85 of 2019.

6. We have considered these matters at length vide our earlier orders dated 08.04.2025, 02.05.2025, 13.06.2025, 28.07.2025, 12.09.2025, 06.11.2025 and 01.12.2025 and in continuation of these orders, we are passing this order.

7. After considering our earlier aforesaid orders and the report/affidavit dated 08.12.2025 submitted by respondent No.1 – SEIAA, referred to above,

we have arrived on a conclusion that the impugned orders need to be set aside, because of the discrepancy having been found in the geographical location of the leased area, because geographical coordinates in the mining plan of DSR of these areas are found to be different. Therefore, distance criteria would certainly be affected due to locational discrepancy. No appropriate assessment is possible to be done by the SEIAA of these Environmental Clearances granted by the DEIAA to the appellants unless this discrepancy is removed.

8. Therefore, in the result, we allow all these appeals (56 in number) and set aside the impugned orders passed by respondent No.1 – SEIAA, with a direction to respondent No.1 – SEIAA that fresh consideration shall be made by the SEIAA after ensuring that the discrepancy in the geographical locations of the leased area of the appellants i.e. the geographical coordinates (latitude and longitude coordinates) in the mining area of the appellants is cured by the Authority concerned. After such exercise is done, a fresh order shall be passed by respondent No.1 – SEIAA on the Environmental Clearances granted by DEIAA to all these appellants and for that, if any application is required to be moved by the appellants before the respondent No.1 – SEIAA via PARIVESH, they may move the same.

9. With above directions, all these appeals (56 in number) are allowed and disposed of.

10. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

December 09, 2025
APPEAL NO.33 OF 2025 + Ors. (WZ)
npj



Item No.11

ANNEXURE-A-7

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

APPEAL NO.434 OF 2025 (WZ)

Jadvaji Raviji Vekhariya

.....Appellant

Versus

SEIAA, Gujarat & Ors.

....Respondents

Date of hearing: 13.02.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Appellant : Mr. Saurabh Kulkarni, Advocate along-with
Dr. Prashant Bhat and Mr. Adwait Gokhale, Advocates.
Respondents : Mr. Maulik Nanavati, Advocate along-with
Ms. Manvi Damle, Advocate for R-1/SEIAA, Gujarat
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC

ORDER

1. We are passing this order in continuation the earlier order dated 12.01.2026, in which inadvertently, we had directed learned counsel for Respondent No.1- SEIAA, Gujarat to obtain response from the Range Forest Officer, Kutch District, instead of directing them to ask for the reply from the Road and Building Department with respect to the clarification as to whether road passing through the lease area is public road or private road. Therefore, to that extent, that order should be treated to be erroneous. But despite that error, a Certificate dated 31.01.2026 has been obtained from Road and Building Department, i.e. Deputy Executive Engineer's Office, Panchayat R & B Sub.-Division, Bhuj, Kachh, which is annexed at page no.225 of the paper book with the additional reply affidavit dated

11.02.2026 of the appellant, in which it has been recorded that “road constructed is private at his own cost and also for his own purpose and that the same is not found in Government record also”.

2. A perusal of the impugned order dated 22.05.2025 would indicate that the EC in question was rejected after the re-appraisal on the ground that lease area falls in No Mining Zone of the approved DSR and falls within 200 mtrs. from the public road, which is not complying with the distance criteria suggested by the CPCB and accepted by the Principal Bench of this Tribunal vide orders dated 21.07.2020 and 18.01.2023 in Original Application No.304 of 2019 and the order dated 30.09.2020 passed in Original Application No.85 of 2019 (WZ).

3. Above finding of Respondent No.1- SEIAA, Gujarat is found to be erroneous in light of the above-mentioned Certificate received from the Deputy Executive Engineer’s Office, Panchayat R & B Sub.-Division, Bhuj. Therefore, we allow this appeal and set aside the impugned order with a direction to the SEIAA, Gujarat to make re-appraisal of the EC in light of the said Certificate within a period of one month from the date of uploading of this order after giving an opportunity of hearing to the parties concerned.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

February 13, 2026
APPEAL NO.434 OF 2025 (WZ)
P.Kr.

